

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 258/2013
PS Nihal Vihar
U/s 302/120B/506/34 IPC
State Vs. Ajay

27.05.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. U.K.Giri, Ld. Counsel for the
applicant/accused.
Ct. Virender on behalf of the IO in person.

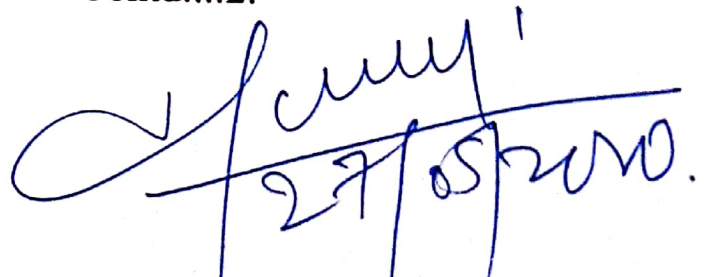
The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused Rajdev, for grant of interim bail.

Ct. Virender has filed reply to the above application on
behalf of the IO/Insp. Jitender Dagar.

At this stage, Id. Counsel for the applicant/accused
submits that the offence like the present matter, special designated
Court has been assigned to look after the bail applications and the
Court of Sh. Vishal Singh, Id. ASJ-03/West is the Special designated
Court and the present matter may be transferred to the said Court.

In view of the above submissions of Id. Counsel for the
applicant/accused, the present application is transferred to the Court
of Sh. Vishal Singh, Id. ASJ-03/West (Designated/Special Court),
THC, Delhi, for 02:00 PM today itself.

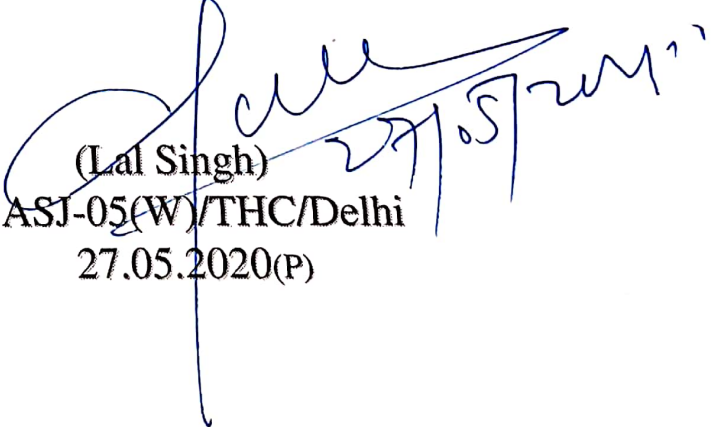
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27/05/2020

: 2 :

Reader of this Court is directed to send the above application before the above concerned Court for today itself well before 02:00 PM.

Parties are directed to appear before the concerned Court today itself at 02:00 PM.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

FIR No. 258/2013

PS Nihal Vihar

U/s 302/120B/506/34 IPC

State Vs. Rajdev

27.05.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State.
Sh. Mahesh Patel, Ld. Counsel for the
applicant/accused.
Ct. Virender on behalf of the IO in person.

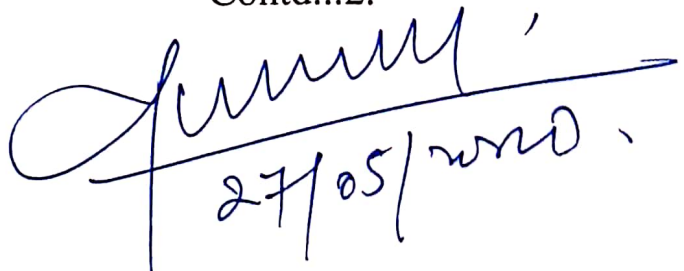
The present application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Rajdev, for grant of interim bail.

Ct. Virender has filed reply to the above application on behalf of the IO/Insp. Jitender Dagar.

At this stage, ld. Counsel for the applicant/accused submits that the offence like the present matter, special designated Court has been assigned to look after the bail applications and the Court of Sh. Vishal Singh, ld. ASJ-03/West is the Special designated Court and the present matter may be transferred to the said Court.

In view of the above submissions of ld. Counsel for the applicant/accused, the present application is transferred to the Court of Sh. Vishal Singh, ld. ASJ-03/West (Designated/Special Court), THC, Delhi, for 02:00 PM today itself.

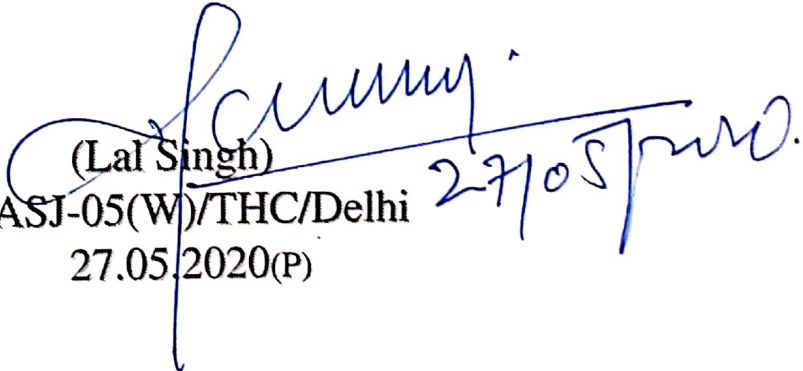
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27/05/2020

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Parties are directed to appear before the concerned Court today itself at 02:00 PM.


(Lal Singh)
ASJ-05(W)/THC/Delhi 27/05/2020
27.05.2020(P)

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (WEST)/THC/DELHI.

FIR No.585/17

PS: Ranhola

State Vs. Chanderpal

U/s 302/34 IPC

27.05.2020

Present :

Sh. M.A. Khan, Ld. Addl. PP for the State.

None for the applicant/accused.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Counsel for the applicant/accused did not respond to the emails sent for video conferencing.

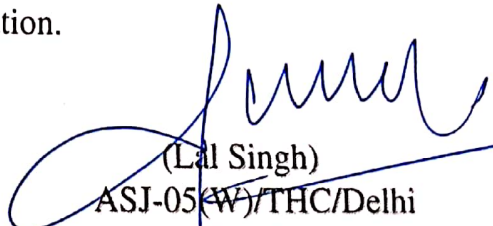
Moreover, Reader of the court has tried to contact the counsel for the applicant/accused on the telephone number mentioned on the application i.e. 011-46714601 and 011-46714602 several times but none has picked up the said phone call. The mobile number of the counsel for applicant/accused is not mentioned on the bail application.

It is already 4:10 P.M. Despite of best efforts the counsel for the applicant/accused could not be contacted.

Therefore, in the interest of justice, matter is adjourned for 30.05.2020.

Issue notice of the application through IO/SHO concerned to file reply as well as to report regarding previous involvement of applicant/accused, returnable for 30.05.2020.

Put up on 30.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020

Reply

IN THE COURT OF SII. LAL SINGH, LD.ASJ-05 (WEST)/THC/DELHI.

Bail Application No.239/2020

FIR No.162/19

PS: Mundka

State Vs. Pradeep Drall

U/s 304B/498A/34 IPC

27.05.2020

Present :

Sh. M.A. Khan, Ld. Addl. PP for the State.
Ms. Shefali Kaushik, Ld. Counsel for the applicant/ accused
through video conferencing on Cisco Webex.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.


Reply has already been filed on behalf of SI Ramesh Kumar.

At this stage, Ld. Counsel for the applicant/accused submits that she is one of the associate counsel in this case. Ld. Counsel for applicant/accused submits that she wants to withdraw the present application as the applicant/accused wants to file fresh application with certain medical documents and she may be permitted to withdraw the present application with liberty to file afresh.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application u/s 439 Cr.P.C., is dismissed as withdrawn with liberty to file afresh.

Copy of order be given dasti, if required by counsel for applicant/accused.

Application u/s 439 Cr.P.C., is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (WEST)/THC/DELHI.

FIR No.268/19

PS: Mundka

State Vs. Amar Singh Chauhan

U/s 376 IPC & Section 6 POCSO Act

27.05.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.L.K. Verma, Ld.Counsel for the applicant/accused through
video conferencing on Cisco Webex.
IO ASI Sudesh in person alongwith victim/ prosecutrix.

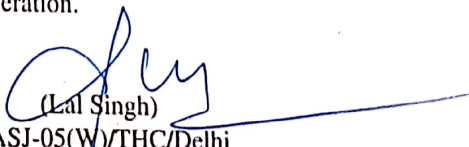
The present application u/s 439 Cr.P.C., has been filed on behalf
of applicant/accused for grant of bail.

On last date of hearing i.e. 21.05.2020 medical documents of the
applicant/accused was called from concerned jail superintendent for today.

However, report on behalf of Dy. Superintendent, Central Jail
No.IV, has been filed stating therein that the order dated 21.05.2020 was received
in their office in the late evening of 26.05.2020 and due to shortage of time, they
are unable to file the desired report on 27.05.2020 and seeking three days time
for filing the proper medical report of applicant/accused.

Therefore, issue fresh notice to concerned jail superintendent to
file the medical documents as well as medical status report pertaining to
applicant/accused, returnable for 30.05.2020.

Put up on 30.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No.276/17

PS: Mundka

State Vs. Rohit @ Mohit

U/s 354/376/506/34 IPC & Section 4 POCSO Act

27.05.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Sunil Tiwari, Ld.counsel for the applicant/accused
through video conferencing on Cisco Webex.
IO is absent.

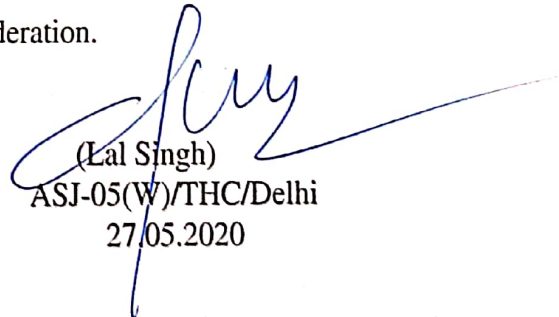
The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

On 21.05.2020, notice was issued to the victim/complainant as well as IO, however, neither the victim/complainant nor IO is present today.

Since the present matter pertains to offence u/s 354/376/506/34 IPC r/w Section 4 POCSO Act, therefore, the presence of victim/complainant and IO is required.

Hence, issue fresh notice to victim/complainant through IO of the case as well as to the IO of the case, returnable for 01.06.2020.

Put up on 01.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27/05.2020

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 258/2013
PS Nihal Vihar
U/s 302/120B/506/34 IPC
State Vs. Pintu Kumar

27.05.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Mahesh Patel, Ld. Counsel for the
applicant/accused.
Ct. Virender on behalf of the IO in person.

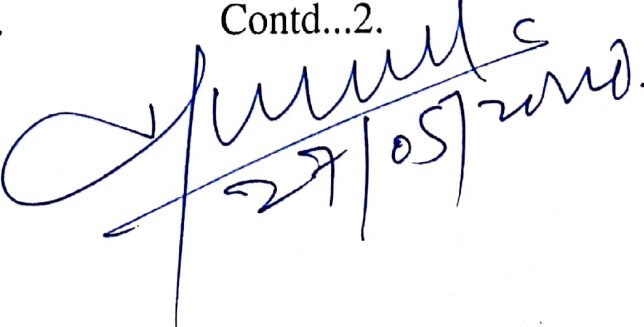
The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused Rajdev, for grant of interim bail.

Ct. Virender has filed reply to the above application on
behalf of the IO/Insp. Jitender Dagar.

At this stage, Id. Counsel for the applicant/accused
submits that the offence like the present matter, special designated
Court has been assigned to look after the bail applications and the
Court of Sh. Vishal Singh, Id. ASJ-03/West is the Special designated
Court and the present matter may be transferred to the said Court.

In view of the above submissions of Id. Counsel for the
applicant/accused, the present application is transferred to the Court
of Sh. Vishal Singh, Id. ASJ-03/West (Designated/Special Court),
THC, Delhi, for 02:00 PM today itself.

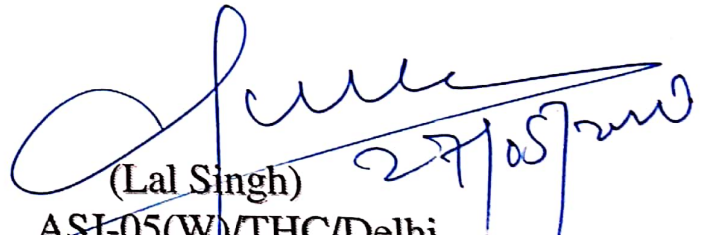
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27/05/2020

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Reader of this Court is directed to send the above application before the above concerned Court for today itself well before 02:00 PM.

Parties are directed to appear before the concerned Court today itself at 02:00 PM.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 258/2013
PS Nihal Vihar
U/s 302/120B/506/34 IPC
State Vs. Rajdev

27.05.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. U.K. Giri, Ld. Counsel for the
applicant/accused.
Ct. Virender on behalf of the IO in person.

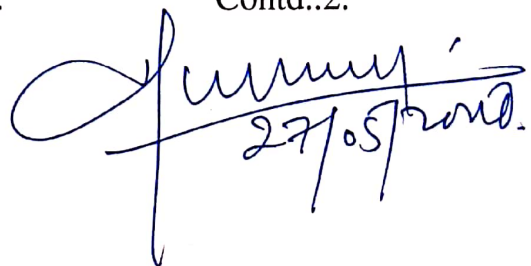
The present application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Rajdev, for grant of interim bail.

Ct. Virender has filed reply to the above application on behalf of the IO/Insp. Jitender Dagar.

At this stage, Id. Counsel for the applicant/accused submits that the offence like the present matter, special designated Court has been assigned to look after the bail applications and the Court of Sh. Vishal Singh, Id. ASJ-03/West is the Special designated Court and the present matter may be transferred to the said Court.

In view of the above submissions of Id. Counsel for the applicant/accused, the present application is transferred to the Court of Sh. Vishal Singh, Id. ASJ-03/West (Designated/Special Court), THC, Delhi, for 02:00 PM today itself.

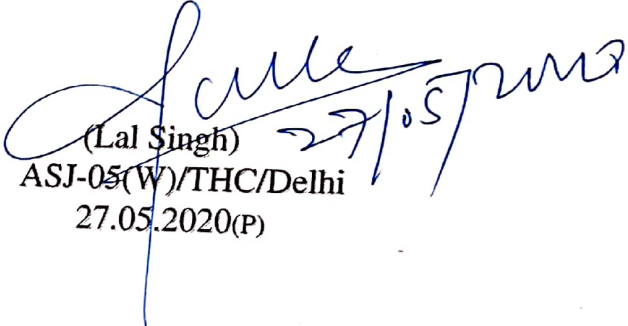
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27/05/2020

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Reader of this Court is directed to send the above application before the above concerned Court for today itself well before 02:00 PM.

Parties are directed to appear before the concerned Court today itself at 02:00 PM.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No.193/19
PS: Kirti Nagar
State Vs. Umesh
U/s 376/342 IPC & Section 6 POCSO Act

27.05.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Javed Mohsin, Ld. Proxy Counsel for the applicant/
accused through video conferencing on Cisco Webex.
Victim/complainant in person.
IO is absent.

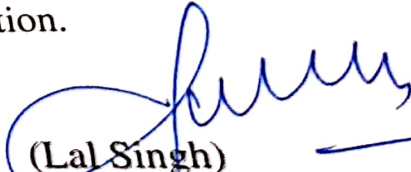
The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

Reply already filed by SI Asha Singh.

Ld. Counsel for the applicant/accused seeks
adjournment.

Issue notice to IO of the case to remain present in the
court on next date of hearing i.e. 01.06.2020 alongwith
victim/complainant.

Put up on 01.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi

1
Reply

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

Bail Application No.1118/20
FIR No.119/19
PS: Mundka
State Vs. Rajesh @ Rinku
U/s 395/397/506/34 IPC

27.05.2020

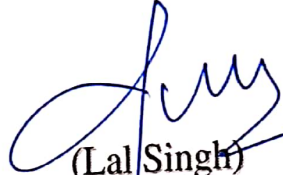
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Ujjwal Puri, Ld. Counsel for the applicant/accused
through video conferencing on Cisco Webex.
IO is absent.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

The reply has not been filed.

Therefore, issue notice to IO/SHO concerned to file
reply to the application as well as to file report regarding previous
involvement of applicant/accused, returnable for 30.05.2020.

Put up on 30.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020

(1)

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No.356/19

PS: Mundka

State Vs. Devender @ Bablu & Ors.

U/s 302/506/120B/34 IPC & Section 27/54/59 Arms Act.

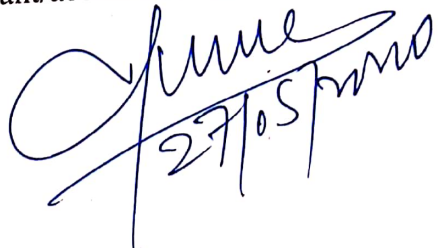
27.05.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Praveen Dabas, Ld. Counsel for the
applicant/accused.
Ct. Amit in person on behalf of IO Insp. Bishambhar
Dayal.

The present application has been filed on behalf of
applicant/accused Devender @ Bablu for extension of interim bail.
Ct.Amit has filed reply to the above application on
behalf of IO Insp. Bishambhar Dayal.

At the very outset, Ld.Counsel for the applicant/
accused submits that the present application for extension of interim
bail was filed on 22.05.2020, however, since the medical documents
of the applicant/accused was not verified, hence, Ld. ASJ/Special
Judge(NDPS)/ West/THC, Delhi directed to surrender after expiry of
interim bail. He also submits that the applicant/accused surrendered

Page 1 of 4


27/05/2020

(2)

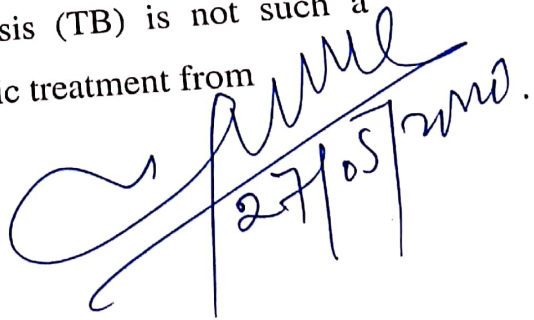
before the concerned jail on 25.05.2020.

Ld. Counsel for the applicant/accused submits that the present application may now be treated as an application for interim bail on medical ground as also prayed in the application.

Ld. Counsel for the applicant/accused submits that initially the applicant/accused was granted interim bail for one month on 23.04.2020 and thereafter, he has surrendered on 25.05.2020. He further submits that during the period of interim bail the applicant/accused went to Govt. Hospital/Dispensary Tikarikala, Delhi, where he was detected as patient of TB. He further submits that the immune system of the TB patient used to be very weak and in the present pandemic scenario the patients of TB like the present applicant/accused are very vulnerable due to weak immune system and hence, the present applicant/accused may be granted interim bail for further treatment of his TB. He further submits that the applicant/accused is not seeking the bail on the ground of merit but only on medical ground for a very limited period so that he can properly get treatment of TB.

Ld. Addl. PP for the State has opposed the above application and he submits that Tuberculosis (TB) is not such a serious ailment which requires for any specific treatment from

Page 2 of 4


27/05/2020

1
Reply

(3)

specific hospital and the patient of TB can get medicine from the Jail dispensary also. He also submits that TB is such a ailment which has a common treatment available at every dispensary. He further submits that the offence is serious in nature and hence, the application deserves to be dismissed.

It is admitted fact that the applicant/accused was earlier also granted interim bail and there is no complain regarding misuse of conditions of interim bail already granted to the applicant/accused on earlier occasion. Without touching the merit of the case, considering the medical condition of the applicant/accused as it is stated by counsel for the applicant/accused that the immune system of the applicant/accused being TB patient may be very less and applicant/accused is at high risk in getting infected the COVID-19 virus, the present application deserves to be allowed.

Thus, accordingly, the applicant/accused is admitted on interim bail for a period of 15 days from the date of his release, subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of concerned Duty MM.

Further, following conditions are imposed upon the applicant/accused:

Page 3 of 4


27/05/2020

Reply

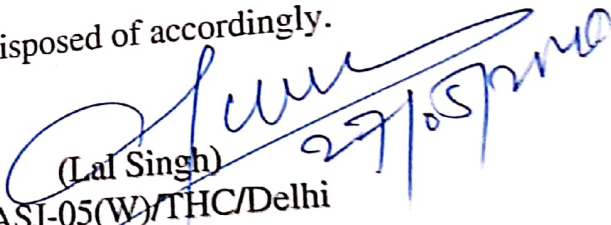
(4)

1. The applicant/accused shall not temper with the evidence and come into contact with the witnesses of the present case.
2. The applicant/accused shall not change his address without prior intimation to the court.
3. The applicant/accused shall not leave the National Capital Territory Region of Delhi without prior permission of the court.

The applicant/accused shall surrender before the concerned jail on expiry of interim bail period of 15 days.

The copy of this order be sent to concerned jail superintendent. Copy of this order be given dasti.

Application u/s 439 Cr.P.C., is disposed of accordingly.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

**Bail Application No. 402
FIR No. 249/2018
PS Ranhola
U/s 323/341/326/506/34 IPC
State Vs. Salim Ali**

27.05.2020

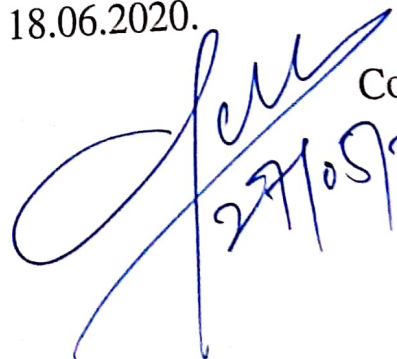
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the applicant/accused.
IO is absent.

The present application u/s 438 Cr.P.C. was filed on behalf of the applicant/accused for grant of anticipatory bail.

Vide order dt. 05.03.2020, Id. ASJ-03 has observed that no ground is made out for interim protection to the applicant/accused. However, vide order dt. 05.03.2020, Ld. ASJ-03 also issued notice to SHO of PS Ranhola and ACP Sub Division, Nangloi to appear in person and report the reason of undue delay in completion of the investigation in this case.

Perusal of the file shows that no such report was filed.

Therefore, issue Notice to SHO of PS Ranhola to appear in person and report the reason of undue delay in completion of investigation in this case, for 18.06.2020.


27/05/20
Contd....2.

Reply

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Notice be also issued to the applicant/accused for

18.06.2020.

Put up on 18.06.2020 for consideration.

(Signature)
(Lal Singh) 27/05/2020
ASJ-05(W)/THC/Delhi
27.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 353/2011
PS Hari Nagar
U/s 307/34 IPC
State Vs. Ajay @ Mahdaiya etc.

27.05.2020

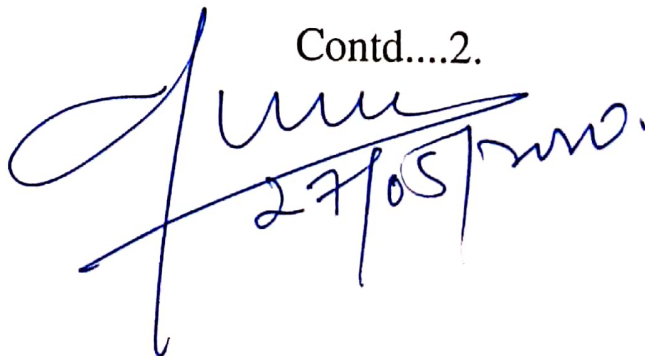
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. A.K.Mishra and Sh. Nagmani Roy, Ld. Counsels for
the applicant/accused.
SI Jabbu Ram on behalf of the IO in person.

The present application for cancellation of proclamation
order against the applicant/accused u/s 82 Cr.P.C. and grant of regular
bail has been filed on behalf of the applicant/accused Ajay @
Mahdaiya in FIR No. 353/2011 PS Hari Nagar.

SI Jabbu Ram has filed reply to the above application on
behalf of the IO/ASI Krishan Singh.

It is stated in the reply of the IO that there is no role of
the present applicant/accused Ajay @ Mahdaiya in the above
mentioned FIR No. 353/2011 PS Hari Nagar as the case was sent for
cancellation in the concerned Court in the month of July, 2018 and
the Cancellation report has been accepted in the concerned Court on
06.07.2018. It is further mentioned in the reply that the wrong detail

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27/05/2020

Reply

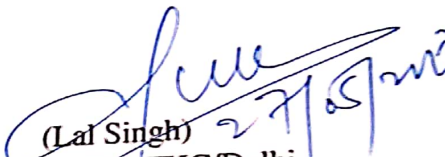
: 2 :

of the case has been mentioned in the present application.

At this stage, Id. Counsel for the applicant/accused submits that in view of the above position, he want to withdraw the present application and he may be permitted to withdraw the same with liberty to file afresh if need arise.

In view of the above facts & circumstances and submission of Id. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Copy of this order be given dasti to Id. Counsel for the applicant/accused.


(Lal Singh) 27/5/20
ASJ-05(W)/THC/Delhi
27.05.2020(P)

1

Reply

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 318/2019
PS Mundka
U/s 394/397/411/34 IPC & 25/27/54/59 Arms Act
State Vs. Rajesh @ Bunty

27.05.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Mahesh Patel, Ld. Counsel for the
applicant/accused.
ASI Sudesh, on behalf of the IO in person.

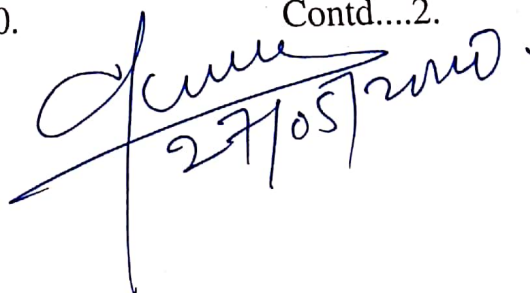
The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused for grant of interim bail.

ASI Sudesh has filed reply to the above application.

Ld. Counsel for the applicant/accused submits that the
medical document of father of the applicant/accused has not been
verified by the IO/ASI Sudesh. He further submits that IO be
directed to verify the medical document of the father of the
applicant/accused.

Let Notice be issued to the IO of the case to verify the
medical document of father of the applicant/accused and also to
verify if there are any other person in the family of the
applicant/accused to take care of the parents of the applicant/accused
and report be filed on 30.05.2020.

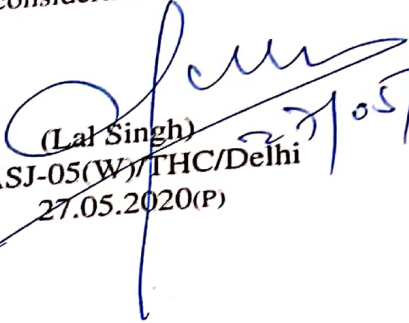
Contd....2.


27/05/2020

Reply

: 2 :

Put up on 30.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

Reply

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 81/2018
PS Nihal Vihar
U/s 363/328/376/376D/34/120B IPC & Section 6 of POCSO Act
State Vs. Sudhir

27.05.2020

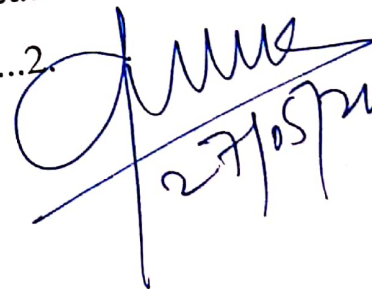
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Vijay Pal Singh, Id. Counsel for the
applicant/accused.
SI Manisha, on behalf of the IO alongwith
Complainant/Prosecutrix in person.

The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused Sudhir for grant of interim bail.

SI Manisha has filed reply to the above application.
Id. Counsel for the applicant/accused submits that the
applicant/accused is seeking bail for treatment of wife of the
applicant/accused as the doctor has advised for admission of the wife
of the applicant/accused in the hospital for treatment. However, no
specific date has been mentioned in the application for admission of
the wife of the applicant/accused.

At this stage, Id. Counsel for the applicant/accused
submits that he wants to withdraw the present application and he may

Contd....2.


27/05/2020

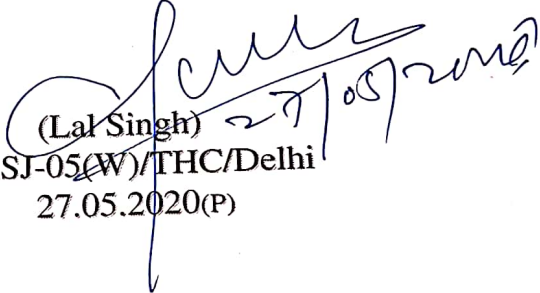
: 2 :

be permitted to withdraw the same with liberty to file afresh.

In view of the above, the present application is dismissed as withdrawn with liberty to file afresh.

Copy of this order be given dasti to Id. Counsel for the applicant/accused.

The application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 356/2019

PS Mundka

U/s 302/506/120B/34 IPC & Section 27/54/59 Arms Act

State Vs. Sudhir Kumar

27.05.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Tanuj Dogra, Ld. Counsel for the applicant/accused.
Ct. Amit, on behalf of the IO in person.

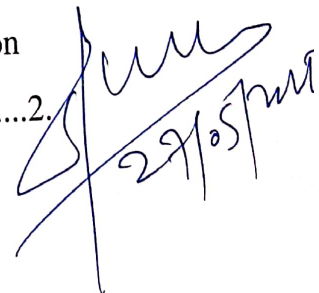
The present application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Sudhir Kumar for extension of interim bail for further period of one month.

Ct. Amit has filed reply to the above application.

At the very outset, Id. Counsel for the applicant/accused submits that vide order dt. 05.05.2020, the interim bail was granted to the applicant/accused for a period of three weeks and thereafter, on 05.05.2020, the said order was modified regarding the section mentioned in the order.

Ld. Counsel for the applicant/accused submits that the applicant/accused was released on 08.05.2020. He further submits that the interim bail of the applicant/accused is expiring on

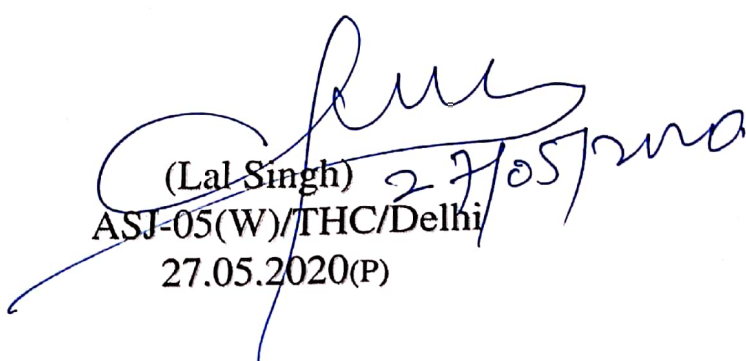
Contd....2.

A handwritten signature in blue ink, followed by the date '29/05/2020' written in black ink.

: 2 :

29.05.2020 and hence, the present application be put up on 29.05.2020.

Accordingly, the present application be put up on 29.05.2020 for consideration.


(Lal Singh) 27/05/2020
ASJ-05(W)/THC/Delhi
27.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

Bail Application No. 1058
FIR No. 314/2019
PS Anand Parbat
U/s 302/307/324/341/34 IPC
State Vs. Rohit Kumar

27.05.2020

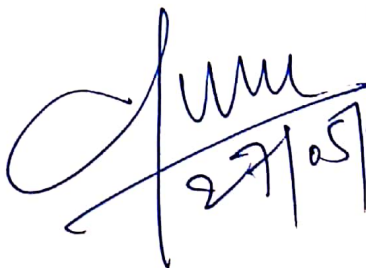
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the applicant/accused.
IO is absent.

The present application u/s 439 Cr.P.C. was filed on behalf of the applicant/accused Rohit Kumar for grant of interim bail.

Reply to the above application already filed on 15.05.2020 by SI Shiv Kumar on behalf of the IO/Insp. Chander Bhan.

Perusal of the file shows that on 15.05.2020, none appeared for the applicant/accused despite repeated calls. Therefore in the interest of justice, matter was adjourned for 21.05.2020. However, on 21.05.2020 also, none appeared for the applicant/accused and hence, the matter was again adjourned for 27.05.2020.

However, today i.e. 27.05.2020 also, none appeared for

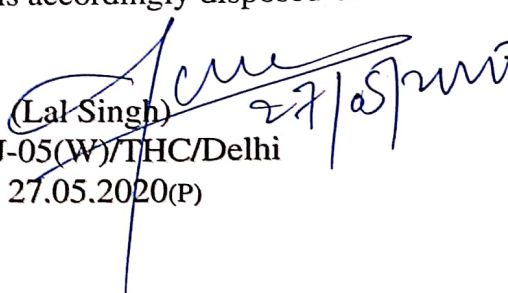
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27/05/2020

: 2 :

the applicant/accused despite of several calls. It is already 12:15 PM. None appeared for the applicant/accused. It appears that the applicant/accused is not interested in pursuing the present application.

Hence, accordingly, the application u/s 439 Cr.P.C. is dismissed for non appearance of the applicant/accused.

Application u/s 439 Cr.P.C. is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

Bail Application No. 1116
FIR No. 90/2020
PS Hari Nagar
U/s 364A/392/34 IPC
State Vs. Haripal

27.05.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Shashi Shankar, Ld. Counsel for the
applicant/accused.
IO/SI Jabbu Ram in person.

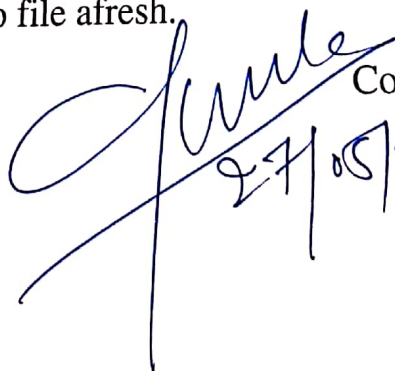
The present application u/s 167 (2) r/w Section 439
Cr.P.C. has been filed on behalf of the applicant/accused Haripal for
grant of bail.

IO has filed reply to the above application.

At the very outset, IO submits that the charge-sheet has
already been filed in this case on 18.05.2020 i.e. well in time.

At this stage, Id. Counsel for the applicant/accused
submits that he wants to withdraw the present application and he may
be permitted to withdraw the same with liberty to file afresh.

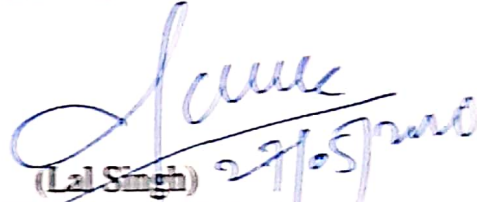
In view of the above, the present application is dismissed
as withdrawn with liberty to file afresh.


Contd...2..
27/05/2020

: 2 :

Copy of this order be given dasti to Id. Counsel for the applicant/accused, as prayed.

The application is accordingly disposed of.



(Lal Singh)

ASI-05(W)/THC/Delhi

27.05.2020P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 371/2019
PS Mundka
U/s 392/34 IPC
State Vs. Vivek

27.05.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.B.S. Choudhary, Ld. Counsel for the
applicant/accused.
IO is absent.

The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused for grant of interim bail.
Reply has not been filed by the IO and he is also absent

today.

Accordingly, issue Notice to the IO of the case to appear
in person and to file reply, on the next date of hearing.

Put up on 29.05.2020.

(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

265/17
Mundka
34 IPC
Boby

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI

Bail Application No. 1096
FIR No. 25/2020
PS Anand Parbat
U/s 302/364/34/120B IPC
State Vs. Vikram Saini

27.05.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Rakesh Kumar, Ld. Counsel for the
applicant/accused.
SI Shiv Prakash, on behalf of the IO in person.

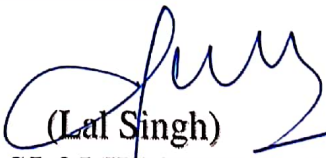
The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused Vikram Saini for grant of interim bail.

SI Shiv Prakash has filed reply on behalf of the IO/Insp.
Chander Bhan.

At the very outset, SI Shiv Prakash submits that the medical
documents of the son of the applicant/accused could not be verified as the
doctor of Kalawati Hospital wants one week time for verifying the
documents as the treatment papers are too old i.e. pertaining to June, 2014.

Issue Notice to the IO/SHO concerned to verify the medical
documents of the son of the applicant/accused and file the report on
05.06.2020.

Put up on 05.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

265/1
Mundk
34 IPC
Boby

IN THE COURT OF SH. LAL SINGH, I.D.ASJ-05
(WEST)/THC/DELHI.

FIR No.214/11
PS: Ranhola
State Vs. Ravinder Solanki
U/s 302/34 IPC & Section 25/27 Arms Act

27.05.2020

Present : Sh. M.A. Khan, I.d. Addl. PP for the State.
Sh. L.S. Saini, I.d. Counsel for the applicant/accused through
video conferencing on Cisco Webex.

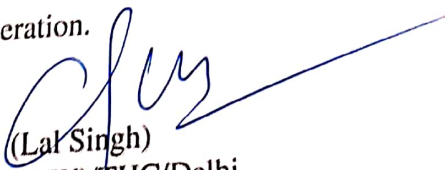
The present application u/s 439 Cr.P.C., has been filed on
behalf of applicant/accused for grant of interim bail.

Reply through email received from SI Prem Yadav and as per
which the complete copy of application has not been received as only one
page of the application has been received and as such proper reply could not
be filed due to want of complete copy of bail application.

Let complete set of application be sent to IO/SHO concerned.

Issue fresh notice to IO/SHO concerned to file reply to the bail
application as well as previous involvement of applicant/accused, returnable
for 29.05.2020.

Put up on 29.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI

Bail Application No. 1056
FIR No. 70/2020
PS Ranhola
U/s 302/120B IPC
State Vs. Deepanshu & others

265/17
Aundka
34 IPC
Boby

27.05.2020
Present :

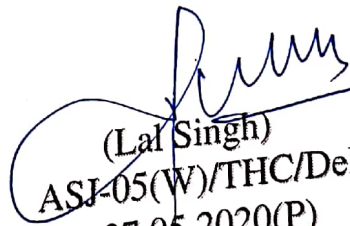
Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.R.V.Kaushik, Ld. Counsel for the applicant/accused
Saurav Khatri.
IO is absent.

Perusal of the file shows that vide order dt. 18.05.2020, the application u/s 439 Cr.P.C. of applicant/accused Saurav Khatri for interim bail was dismissed.

IO is absent despite of the direction to appear for today for supply of copy of charge-sheet to the Id. Counsel for the applicant/accused.

However, at this stage, Id. Counsel for the applicant/accused submits that the copy of charge sheet has already been supplied to the applicant/accused.

As the application u/s 439 Cr.P.C. has already been dismissed on 18.05.2020 and the copy of charge-sheet has already been stated to be supplied to the applicant/accused, hence, the application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 364/2016
PS Ranhola
U/s 302/506 IPC & Section 25 Arms Act.
State Vs. Shivam

27.05.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.C.P.Rana and Sh. Shitiz Ahlawat, Ld. Counsels for
the applicant/accused.
IO is absent.

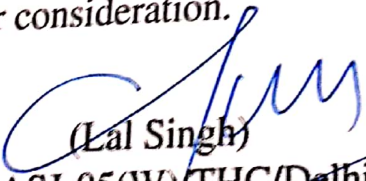
The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused Shivam for grant of interim bail.

Reply has not been filed in this case.

Issue Notice to the IO/SHO concerned of the case to file
reply to the above application, on the next date of hearing i.e.
29.05.2020.

Notice be also issued to the concerned Jail Supdt. to file
report regarding the conduct of the applicant/accused in the Jail,
returnable for 29.05.2020.

Put up on 29.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI

FIR No. 484/2015
PS Mundka
U/s 392/393/394/397/302/120B IPC and Section 25 of Arms Act
State Vs. Sumit @ Somi

27.05.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Pawan Kumar, Ld. Counsel for the
applicant/accused.
IO is absent.

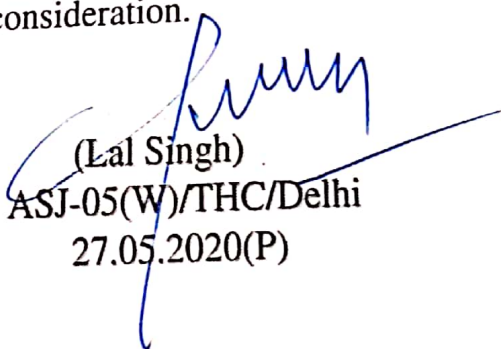
The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused Sumit @ Somi for grant of interim bail.

Reply has not been filed.

Issue Notice to the IO/SHO concerned of the case to file
reply to the above application as well as to file report regarding previous
involvement of the applicant/accused on the next date of hearing i.e.
01.06.2020.

Notice be also issued to the concerned Jail Supdt. to file
report regarding conduct of the applicant/accused, on the next date of
hearing.

Put up on 01.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No.281/13
PS: Uttam Nagar
State Vs. Jyoti
U/s 302/34 IPC

27.05.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Jogender Tuli, Ld. Counsel for the applicant/accused
through video conferencing on Cisco Webex.
IO is absent.

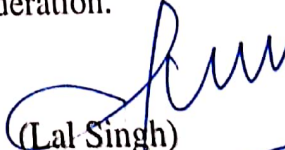
The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

The reply has been received through email from Inspector K.K. Mishra. Id.counsel for the applicant/accused submits that the present case falls under the criteria set by HPC of Hon'ble High Court dated 18.05.2020.

Therefore, issue notice to the IO/SHO concerned to file report regarding previous involvement of the applicant/accused, returnable for 30.05.2020.

Notice be also issued to concerned Jail Superintendent to file report regarding conduct of the applicant/accused and period of his custody, returnable for 30.05.2020.

Put up on 30.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020

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**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

FIR No. 577/2014

PS Anand Parbat

**U/s 325/377/384/511/34 IPC & Section 4/5 & 14 of POCSO Act
State Vs. Akshay @ Aju & others**

27.05.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.S.C.Joshi, Ld. Counsel for the applicant/accused
Akshay @ Aju.
SI Shiv Prakash, on behalf of the IO in person.

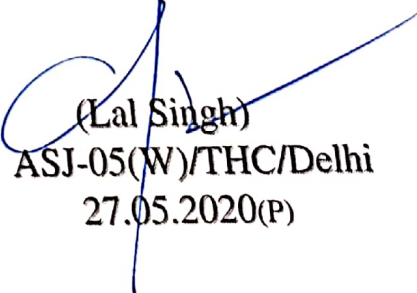
The present application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Akshay @ Aju, for grant of interim bail.

SI Shiv Prakash has filed reply to the above application on behalf the IO/SI Ramesh Kumar.

In this case, Notice is required to be sent to the complainant/victim.

Therefore, issue Notice to the complainant/victim, through IO of the case, to appear in person on the next date of hearing i.e. 01.06.2020.

Put up on 01.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020(P)

IN THE COURT OF SH. LAL SINGH, LD. ASJ-05 (WEST)/THC/DELHI.

FD No. 205/17

PS. Mundka

CR. 302/206/212/2018 PPC

State Vs. Nand Kishore @ Bobby

27.05.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Gautam Singhal, Ld. Counsel for the applicant/accused.
Ct. Amit in person.

The application n/s 439 Cr.P.C., as filed on behalf of applicant/accused Nand Kishore @ Bobby was allowed by Ld. ASJ/Special Judge NDPS, on 20.05.2020 and the applicant/accused was granted interim bail for 45 days from 20.05.2020 till 03.07.2020 subject to furnishing personal bail bond in the sum of Rs.50,000/- with surety bond in the same amount.

The bail bond was accepted on 23.05.2020 till 27.05.2020 and verification report was called for today i.e. 27.05.2020.

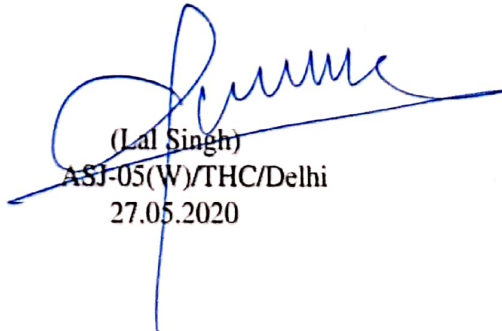
Today, Ct. Amit has filed verification report as prepared by HC Kuldeep Singh P.S. Mundka stating therein that surety Abhisek Shishodia S/o Yashpal R/o H. No. RC 789, Subhash Park, Khoda Colony, Ghaziabad, U.P., is residing at the said address and house belongs to him. Further, the registration details of motorcycle No. UP 14 DS-5143 has been also verified online and found genuine.

In view of the above, bail bond stand accepted till 03.07.2020.

Original RC bearing No. UP 14 DS-5143, be taken on record.

Copy of bail order dated 20.05.2020 and copy of order dated 27.05.2020 be sent to jail superintendent.

Copy of this order be given dasti.


(Lal Singh)
ASJ-05(W)/THC/Delhi
27.05.2020